## 331 Nagaland Budget, 1975-76

SHRI B. V. NAIK: The hon. Member has used the word 'jhoot'. I request you to get it expunged as it is an unparliamentary word. (Interruptions)

माप झूठ ही नहीं वालते हैं माप १२न भी। करते है।

I join my sentiments with Mr. Mavalankar when he said about eschewing the cult of violence which has become the order of the day. We should eschew violence and resort to constitutional methods This can be done only if Parliament functions in a better way

MR DEPUTY SPEAKER: We had fixed 4 PM. for presentation of Estimated Receipts and Expenditure of the State of Nagaland and also the Supplementary Demands by the Finance Minister. I am mentioning this because the other day the Minister of State in the Ministry of Financo has to apologise for having presented these demands first in the other House. before he did it here I do not want the same thing to happen. I think we should adjourn this debate a little while and allow the Minister of Finance to present his statements and then we shall resume this debate.

## 16.05 hrs.

NAGALAND BUDGET, 1975-76

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): Mr Deputy-Speaker, Sir, I beg to present a statement of the estimated receipts.....

SHRI SOMNATH CHATTERJEE (Burdwan): Sir, on a point of order. This morning, we raised a question on the constitutionality of the proclamation imposing President's Rule in Nagaland. Sir, hon. Speaker was pleased to observe that when the matter is taken up tomorrow, we shall make our submissions. If our submissions are upheld, then, no Budget can be presented here. If the proclamation is not good, then, the House has no authority. The Budget canpot be presented here.

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MR. DEPUTY-SPEAKER: You have made the point. The proclamation is a fait accompli. It has been done. The Minister of Home Affairs had also laid the relevant papers on the Table of the House. Now, thus action of the Finance Minister is only consequent on the proclamation that has been made and on the papers that have been laid.

## SHRI DINEN BHATTACHARYYA (Serampore): Another irregularity.

MR DEPUTY-SPEAKER: What\_ ever it be, you will have the opportunity to discuss about that proclamation and this House will come to any decision But, it does not mean that it should stand in the way of this. If the House decides tomorrow that everything is unconstitutional, suppose-it is a hypothetical statement that I am making-you Members, in your wisdom, decide that the whole thing was unconstitutions, the Chair cannot pronounce that it is constitutional or not constitutional. What the Chair can do is, whether the rules bar a particular thing to be done That is within the jurisdiction of the Chair But, whether a particular action is right or wrong, it is the House which will have to decide. If the House decides tomorrow that the whole thing was wrong, then, this also will be wrong. Unless the House so decides. we cannot stand in the way.

SHRI C SUBRAMANIAM. Sir, 1 beg to present a statement of the estimated receipts and excenditure of the State of Nagaland for the year 1975-76.

### Statement

As the House is aware, the President has, in exercise of the powers conferred by article 356 of the Constitution, by Proclamation on the 22nd March. 1975, assumed to himself all functions of the Government of Nagaland The Proclamation provides for the powers of the Legislature of Nagaland being exercised by or under the authority of Parliament, Accordingly, I lay, before the House, the Annual Financial

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Statement of the State of Nagaland for the financial year commencing from 1st April, 1975, which had not been laid before the State Legislature by the 22nd March, 1975 when President made the Proclamation The Demands for Grants for 1975-76 and the Vote-on-Account for 1975-76 are also placed before this House.

2. The House will, I am sure, appreciate that within the very limited time after the Proclamation, it is not possible to make available adequate number of copies of the Budget documents, either in the usual form or with as much details as are normally furnished, for circulation among the Honourable Members. For the same reasons, it has not been possible to prepare Hindi version of the Budget at this stage. I am, therefore, left with no alternative to making available to the Table Office, for use of the Honourable Members, a limited number of copies, in English only, of what I have laid on the Table of the House. However, a separate Statement of the Demands has been prepared and is bing made available to the Honourable Members. The Hindi version of the Budget documents placed before the House will, however, be got prepared and supplied soon. For the present, I shall be moving the House to make, on account, supplies needed for the first three months of 1975-76, so as to enable the Government of Nagaland to incur essential expenditure on administration and development, other than on 'New Service', pending grant of supplies for the whole year. I am aware, Sir, that the rules of the House require that the Demands for Grants, on the basis of which vote is sought, should also contain the detailed estimate under each Demand divided into items. In the special situation of this occasion, I seek your consent, Sir, and the indulgence of the House, to agree to suspend the rule for the purpose of granting Voteon-Account for the three months of 1975-76. The Demands for Grants with the usual details, both in Hindi and English, will be placed on the

# 1975-76

Table of the House before it considera making supplies required for the whole year.

# **REVISED ESTIMATES 1974-75**

3. Receipts in the Consolidated Fund of the State, including proceeds of borrowings, during 1974-75 are now estimated at Rs. 4839 crores and disbursements, both on Revenue and Capital Account, at Rs. 48.94 crores. resulting in a deficit of Rs. 55 lakhs only in the Consolidated Fund. Net accretions in the Public Account are estimated at Rs. 70 lakhs. Thus, there will be a nominal overall surplus of Rs 15 lakhs in the current year which, as a result, is expected to close with a cash balance of a little over Rs. 2.35 crores. The Revised Estimates for the current year include Rs. 1572 crores for plan outlay, comprising Rs. 14 crores for State Plan and Rs. 172 Centrally-sponsored crores for Central assistance towards Schemes. outlay on State Plan Schemes in 1974-75 has been assumed at Rs. 7.12 crores.

# BUDGET ESTIMATES 1975-76

4. Receipts, including open market and other borrowings, in the Consolidated Fund of the State during 1975-76 have been estimated at Rs. 49.40 crores and disbursements at Rs. 53.14 crores, resulting in a deficit of Rs. 3.74 crores in the Consolidated Fund. With a small amount of Rs. 73 lakhs only as the estimated net accretion to the Public Account of the State and drawing down the opening cash balance, the net deficit for 1975-76 is estimated to be Rs. 66 lakhs.

# PLAN OUTLAY IN 1975-76

5. The estimates that I have laid before the House include increased provision of Rs. 17.52 crores for outlay on the Plan in 1975-76. Of this, Rs. 15.24 crores is for the State Plan, for which Central assistance has been assumed at Rs. 9.12 crores, and Rs. 2.28 crores for Centrally-sponsored Schemes.